

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **15.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/183(CHE)/2023
NAME OF THE PETITIONER(S) : IDBI Trusteeship Services Ltd
NAME OF THE RESPONDENTS : Akshaya Pvt Ltd
UNDER SECTION : Sec 7 Rule 4 of IBC, 2016

ORDER

Present: Ld. Counsel Shri. Aditya Mukerjee for the Petitioner.

Ld. Counsel Shri. Sandeep Kumar Ambalavannan for the
Respondent.

Ld. Counsel for the parties submit that the parties had a meeting about a week before to explore the possibility of settlement.

Ld. Counsel for the Respondent submits that within two weeks the matter is likely to be settled.

Recording the above submissions, list the petition for recording settlement if any / hearing on **27.05.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)